

12

O.A. No.524/2008

ORDER DATED 5th MAY, 2011

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.

&

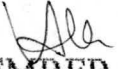
HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

.....

Heard Sri Achintya Das, Ld. Counsel for the applicant and Sri R.N. Pal, Ld. Rly. Advocate.

2. Sri Das has moved M.A. No.884/2010 for amendment so as to bring the Appellate Authority's order into the ambit of this O.A. Sri Pal raised serious objection for entertaining the amendment at this stage of hearing. In view of the above, Sri Das, Ld. Counsel for the applicant by filing a Memo seeks to withdraw this O.A. with liberty to file a better application in which he seeks to challenge not only the Disciplinary Authority's order but also the Appellate Authority's order. Sri Pal, Ld. Rly. Advocate does not have any serious objection if the withdrawal memo is permitted.

3. In view of the above, we allow the withdrawal memo filed by Sri Das, Ld. Counsel for the applicant. Accordingly, this O.A. is dismissed as withdrawn with liberty to the applicant to file a better application if so advised.


MEMBER JUDL.


MEMBER ADMN.

K.B